

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **11.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP(Companies Act)/95/CHE/2021
NAME OF PETITIONER : M V Valli Murugappan & Another
NAME OF RESPONDENT : Ambadi Investments Ltd & 13 Others
SECTION : Sec 244(1) of CA 2013

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IA/MA/IBA/TCP/TCA/CP/CA No : CP/29/CHE/2021
NAME OF PETITIONER : M V Valli Murugappan & Another
NAME OF RESPONDENT : Ambadi Investments Ltd & 13 Others
SECTION : Sec 244 Of CA 2013

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/24(CHE)/2021 IN CP/29(CHE)2021
NAME OF PETITIONER : Ambadi Investments Ltd
NAME OF RESPONDENT : Prena & 16 Ors
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/25(CHE)/2021 IN CP/29(CHE)2021
NAME OF PETITIONER : M.V Subbiah
NAME OF RESPONDENT : M.V Valli Murugan & 14 Ors (Ambadi Investments Ltd)
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/26(CHE)/2021 IN CP/29(CHE)2021
NAME OF PETITIONER : M.V Subbiah
NAME OF RESPONDENT : Prema & 16 Ors (Ambadi Investments Ltd)
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/27(CHE)/2021 IN CP/29(CHE)2021
NAME OF PETITIONER : Ambadi Investments Ltd
NAME OF RESPONDENT : M.V Valli Murugan & 14 Ors (Ambadi Investments Ltd)
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/28(CHE)/2021 IN CP/29(CHE)2021
NAME OF PETITIONER : M.V Subbiah
NAME OF RESPONDENT : M.V Valli Murugan & 14 Ors (Ambadi Investments Ltd)
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/46/CHE/2021 IN CP/29/CHE/2021
NAME OF PETITIONER : Alagappan Arunachalam Murugappan & 6 Others
NAME OF RESPONDENT : M V Valli Murugappan & 8 Others
SECTION : Rule 11 R/w 126,127 of NCLT Rules 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : MA/48/CHE/2021 IN CP/29/CHE/2021
NAME OF PETITIONER : Coramandel International Ltd & Another
NAME OF RESPONDENT : M V Valli Murugappan & 13 Others
SECTION : Rule 11 & 15 of NCLT Rules 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : MA(Companies Act)/67/CHE/2021 IN MA/29/CHE/2021
NAME OF PETITIONER : Alagappan Arunachalam Murugappan
NAME OF RESPONDENT : Prema & 10 Others
SECTION : Rule 11, 43, 126 & 127 of NCLT Rules 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : MA(Companies Act)/68/CHE/2021 IN MA/29/CHE/2021
NAME OF PETITIONER : Alagappan Arunachalam Murugappan & 6 Others
NAME OF RESPONDENT : M V Valli Murugappan & 8 Others
SECTION : Rule 11 & 15 of NCLT Rules 2016

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : Comp. Appl/32/CHE/2021 IN MA/29/CHE/2021
NAME OF PETITIONER : Tube Investment India Ltd & Another
NAME OF RESPONDENT : M V Valli Murugappan & 14 Others
SECTION : Rule 11 of NCLT Rules 2016

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IA/MA/IBA/TCP/TCA/CP/CA No : COMP.APPL/37(CHE)2021 IN CP/29(CHE)2021
NAME OF PETITIONER : Ambadi Investments Ltd
NAME OF RESPONDENT : M.V Valli Murugan & 14 Ors (Ambadi Investments Ltd)
SECTION : Rule 11 of NCLT

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IA/MA/IBA/TCP/TCA/CP/CA No : Comp.Appl/38/CHE/2021 IN MA/29/CHE/2021
NAME OF PETITIONER : Tube Investment India Ltd & Another
NAME OF RESPONDENT : M V Valli Murugappan & 14 Others
SECTION : Rule 11 of NCLT Rules 2016

7 CP(Companies Act)/95/CHE/2021
8 CP/29/CHE/2021
9 MA/24(CHE)/2021INCP/29(CHE)2021
10 MA/25(CHE)/2021INCP/29(CHE)2021
11 MA/26(CHE)/2021INCP/29(CHE)2021
12 MA/27(CHE)/2021INCP/29(CHE)2021
13 MA/28(CHE)/2021INCP/29(CHE)2021
14 MA/46/CHE/2021INCP/29/CHE/2021
15 MA/48/CHE/2021INCP/29/CHE/2021
16 MA(Companies Act)/67/CHE/2021INMA/29/CHE/2021
17 MA(Companies Act)/68/CHE/2021INMA/29/CHE/2021
18 Comp.Appl/32/CHE/2021INMA/29/CHE/2021
19 COMP.APPL/37(CHE)2021INCP/29(CHE)2021
20 Comp.Appl/38/CHE/2021INMA/29/CHE/2021

ORDER

The Petitioner is represented by Ms. Prinky Anand, Senior Advocate and Mr. Soumendra Nath Mookerjee, Senior Advocate and the Respondents are represented by Mr. C.A. Sundaram, Senior Advocate and Mr. P.H. Arvinth Pandian, Senior Advocate through video conferencing platform.

Learned Counsel for the Respondents state that there are procedural and factual irregularities in filing the waiver Petition. The same was objected by the Learned Counsel for the Petitioner when the matter was taken up for hearing during the previous dates. Thereafter, a fresh waiver Petition in CP (Companies Act)/95/CHE/2021 has been filed by the Petitioner.

Learned Counsel for the Respondents state that the earlier Petition was filed for the same cause of action and it is pending on the file; without the permission of this Tribunal, CP (Companies Act)/95/CHE/2021 has been filed by the Petitioner and without withdrawal of the earlier waiver Petition, the second waiver Petition filed by the Petitioner is not maintainable and both cannot be taken up for hearing. They further state that the Respondents have the right to object on withdrawal of the waiver Petition.

Learned Counsel for the Petitioner state that they have not yet filed an affidavit for withdrawal of the 1st Petition before this Tribunal.

However, to rectify the procedural and factual irregularities, an affidavit shall be filed by the Petitioner on or before the next date of hearing. The 2nd waiver Petition has already been filed and numbered as CP (Companies Act)/95/CHE/2021 is also strongly objected by the Learned Counsel for the Respondents.

The Petitioner shall take necessary steps for rectifying the mistake committed, if any.

On the request of the Learned Counsel for the Petitioner, list this matter on **15.09.2021 at 11.30 A.M.** for further hearing.

If the Petitioner wishes to file any Application, citation in the Registry, the Petitioner shall serve a copy of the same by way of an e-mail as well as by serving hard copies of the same to the Learned Counsel for the Respondents on or before the next date of hearing.

List this matter on **15.09.2021 at 11.30 A.M.** for hearing and disposal.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

grr

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)